

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:511  
ANSWERED ON:15.03.2012  
LOK ADALAT IN MADHYA PRADESH  
Singh Shri Bhupendra

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the details of the sections under which cases are settled by conciliation in Lok Adalats with a view to reduce number of cases in the courts;
- (b) the section-wise number of cases settled by conciliation in the Lok Adalats in Madhya Pradesh during each of the last three years and the current year;
- (c) whether the Government is aware that the cases related to repayment of bank loans are being disposed of by the Lok Adalats mostly in favour of the banks; and
- (d) if so, the reaction of the Government thereto?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) Sections 19, 20, 21, 22, 22A, 22B, 22C, 22D and 22E of the Legal Services Authorities Act, 1987, deal with organization of Lok Adalats, establishment of Permanent Lok Adalats and their structure, jurisdiction, powers, procedure etc.

(b) No. of cases settled through Lok Adalat organized under Section 19 and Permanent Lok Adalats set up under Section 22-B of the Act in Madhya Pradesh during the 2008, 2009, 2010 and 2011 are as under:-

2008 :	2,46,034
2009 :	2,30,056
2010 :	8,21,872
2011 :	14,07,720

(c)&(d) It is not true that cases relating to banking loans are being disposed of mostly in favour of the banks. It depends on the nature of the case and the contention of the parties.